

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:797
ANSWERED ON:27.11.2012
RALLY OF FARMERS
Singh Shri Radha Mohan

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the farmers/agricultural labourers staged a big rally against the acquisition of fertile land for commercial and industrial purposes across the country recently;
- (b) if so, the reaction of the Government thereto; and
- (c) the action taken by the Government to address the issue?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a): Yes, Madam.

(b) & (c): As per the Seventh Schedule of the Constitution of India, land including transfer and alienation of agricultural land, fall within the purview of the State Governments and, therefore, it is for the State Governments to bring suitable policy/legislation to prevent acquisition of agricultural land for non-agricultural purposes. Government of India has also formulated National Policy for Farmers, 2007 and National Rehabilitation and Resettlement Policy, 2007 which inter alia aim to minimize acquisition of agricultural land for non-agricultural purposes. These policies have been circulated to all the State Governments and Union Territories for adoption.